

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 26  
IA No. 278/JPR/2019  
In  
CP No. (IB)-102/7/JPR/2019  
Under Section 7 of IBC, 2016

**In the matter of:**

**Anil Kumar Sharma and Ors.**

...Financial Creditor

**Versus**

**Ridhiraj Builders and Promoters LLP**

... Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER  
HON'BLE MR. K.K. VOHRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Sandeep Taneja, Adv.  
For the Corporate Debtor : Shivangshu Naval, Adv.

**ORDER**

Both the parties submitted that pleadings are complete in the CP as well as in the IA. At the request of the learned counsel for the Respondent, list the matter on 07.09.2021. It is made clear to both the counsels that no further time shall be granted on the next date of hearing. However, the petitioner counsel is directed to ensure availability of complete pleadings in the CP and pending IA with both the Registries, of Chandigarh as well as Jaipur, in soft and physical copies. List the matter on 07.09.2021.

-Sd-  
(K.K. Vohra)  
Technical Member  
August 10, 2021

-Sd-  
(Ajay Kumar Vatsavayi)  
Judicial Member